

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1609  
ANSWERED ON:30.11.2009  
SOCIAL AUDIT FOR NREGS  
Gowda Shri D.B. Chandre

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether the large number of Non Governmental Organisations are facing obstacles while doing social audit for National Rural Employment Guarantee Scheme (NREGS) in the country including Bhilwara, Rajasthan; and

(b) if so, the details thereof and the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a)&(b): In accordance with Section 17 (2) of NREG Act, only Gram Sabha is authorized to conduct social audits of all the projects taken up within the Gram Panchayat. There is no provision under the NREG Act for conducting social audit by Non Governmental Organisations. However, to make the process of social audit transparent and participatory, detailed procedures have been laid down by modifying para 13 of Schedule I of NREG Act which inter alia provides that any outside individual person may participate in social audit as observer.